

**BEFORE THE NATIONAL GREEN TRIBUNAL  
WESTERN ZONE BENCH, PUNE**

**APPEAL NO. 115/2024 WZ**

**(IA No. 159/2024 WZ)**

Tanaji B. Gambhire

*... Appellant*

Vs.

1. Union of India through Secretary – MOEFCC;
2. State Level Environment Impact Assessment Authority –  
Maharashtra State (SEIAA);
3. Shri Pravin C. Darade (former Member Secretary – SEIAA)
4. M/s Roongta Homes LLP

*... Respondents*

**Affidavit-in-Reply to Interim Application on behalf of Resp. No. 4 (M/s Roongta Homes LLP)**





## BEFORE THE NATIONAL GREEN TRIBUNAL

## WESTERN ZONE BENCH, PUNE

INTERIM APPLICATION NO. 159/2024 WZ

in

APPEAL NO. 115/2024 WZ



Tanaji B. Gambhire

... Appellant

Vs.

1. Union of India through Secretary – MOEFCC;
2. State Environment Impact Assessment Authority (SEIAA);
3. Shri Pravin C. Darade (former Member Secretary – SEIAA)
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... Respondents

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**Most Respectfully Showeth****Facts leading upto this reply -**

1. The abovenamed appellant has filed the instant Appeal against an Order for Environment Clearance (Order No. EC24B038MH184108 dated 08.02.2024) issued in favour of the Respondent No. 4, M/s Roongta Homes LLP (hereinafter referred to as "RHL" or "the Project Proponent" or "PP") by Respondent No. 3, the then Member Secretary of SEIAA in respect of the PP's residential cum commercial real estate project titled, "Elysian" located at S. No. 702/6/2, Plot No. 1&2, F.P. No. 430 as per TP scheme II, Opp. Nirmala Convent School, DK Nagar, Gangapur Road, Nashik – 422013, Maharashtra State.
2. The impugned Appeal has been filed by the Appellant on 04<sup>th</sup> April, 2024 after a delay of 56 days.
3. Appellant has filed the impugned Application u/s 14 (3) of the National Green Tribunal Act, 2010 stating that the delay of 56 days may be condoned without stating any reasons for such delay.

**Respondent No. 4's Respectful Submissions**

At the outset, Respondent No. 4, the Project Proponent and recipient of the said Order for EC categorically denies all the allegations made by the Appellant in the impugned Application and the impugned Appeal, being malicious, slanderous and being without any iota or documentary evidence in support thereof.

Respondent No. 4 further craves leave to respectfully submit pointwise grounds for refusing the condonation of delay in filing the Appeal. These are respectfully stated hereunder, without prejudice to one another –

1. **Applicant has relied on an incorrect computation of number of days of delay so as to mislead this Hon'ble Tribunal and get the frivolous and baseless appeal admitted**
  - 1.1 It is stated by the Appellant in the impugned Application that the Appeal has been filed after a delay of 56 days. In this regard, the computation of the number of days of delay by the Appellant is a pertinent aspect. This computation can be made only after one understands how the EC is granted or rejected by the SEIAA.



*Review*

- 1.2 It is respectfully stated that the application filing, application review, application processing and application tracking is entirely shifted to online/electronic mode through the Government of India, Ministry of Environment, Forests & Climate Change (MOEFCC)'s PARIVESH (Pro-Active and Responsive Facilitation by Interactive and Virtuous Environment Single-Window Hub Portal. It is respectfully submitted that the MOEFCC has also published a User Manual titled "ONLINE SUBMISSION AND MONITORING OF ENVIRONMENTAL CLEARANCES (OSMEC)" in the year 2015 (available for free download on [https://environmentclearance.nic.in/writereaddata/user\\_manual\\_b.pdf](https://environmentclearance.nic.in/writereaddata/user_manual_b.pdf)) wherein step-by-step guidance is provided in respect of filing of the application for EC on PARIVESH Portal and the next steps to be undertaken by the respective stakeholders, namely – the SEIAA and the State Environment Appraisal Committee (SEAC) for processing the application and eventually granting or rejecting the EC for the project.
- 1.3 This workflow from filing of the Application for the EC by the PP to eventually recording and uploading the minutes of its meetings and recommendations/decision, entirely and exclusively conducted over the PARIVESH portal has been explained in detail at Page No. 6 and illustrated by way of a flow-chart at Page No. 29 in the OSMEC User Manual Version 1.0 (V 1.0). Copies of Page No. 6 and Page No. 29 of the OSMEC User Manual V 1.0 is appended hereto as Exhibit 'A-1' & 'A-2' respectively.
- 1.4 Perusal of the workflow explained at Para 1.5 on Page No. 6 of the OSMEC User Manual V 1.0 clearly reveals the following:
- "When SEIAA send the acceptance letter to PP, proposal details are forwarded automatically to SEAC for further processing.*
- When SEAC uploads recommendations on the portal, proposal details are forwarded automatically to SEIAA for further processing. SEIAA will again login into the portal and will conduct SEIAA meeting and then will upload agenda, minutes of the meeting and recommendations/decision on the portal.*



*The status of proposal will be updated at each transaction and the same would be reflected automatically in the reports available in public domain.”*

- 1.5 The workflow illustrated at Para 8.0 on Page No. 29 of the OSMEC User Manual V 1.0 clearly depicts that the Minutes of the SEAC meeting are required to be uploaded on the portal and if recommended, e-mail intimating SEAC recommendation is automatically generated and sent simultaneously to the PP as well as to the SEIAA.

Subsequently, the SEIAA is required to review the decision taken by the SEAC and if SEAC too recommends the proposal (either with or without some changes) it will upload the minutes of its meeting in which it made the decision to recommend the grant with or without the changes or reject the proposal. On this uploading by the SEIAA of the minutes of its meeting, an e-mail will be automatically generated by the PARIVESH portal and sent to the PP.

It is thus pertinent to note that no further process has been stated in the workflow discussed at Para 1.5 or illustrated at Para 8 after the uploading of the minutes of its meeting by the SEIAA and simultaneous generation of e-mail to the PP conveying its decision to either grant the EC or reject the application.

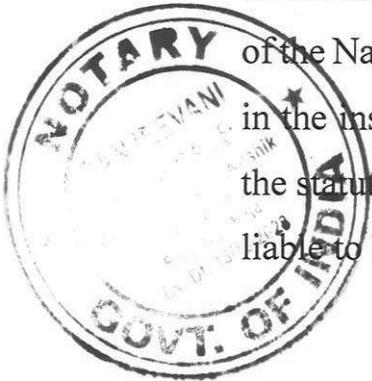
From the above stated discussion on the workflow on the PARIVESH portal in relation to an application filed by the PP, the entire process of acceptance (grant) or rejection of the EC to the application filed by the PP on the portal comes to a closure on the uploading of the minutes of its meeting by the SEIAA regarding its decision to either grant or reject the EC to the application and simultaneous generation of the e-mail from the SEIAA to the PP.

- 1.6 It is respectfully submitted that the entire process of grant of EC being conducted and tracked online on the PARIVESH portal, it concludes automatically as soon as the SEIAA uploads the minutes of its meeting in which the final decision on the PP's application was taken and an e-mail gets generated simultaneously with the upload of the minutes. In the instant case, it has been admitted by the Appellant in the impugned appeal itself (at Paras 4.6, 4.7 and 4.8) that –

*Beant*

- 1.6.1 The PP (Respondent No. 4) applied for the EC on the PARIVESH Portal on 14.12.2023 (Para 4.6);
- 1.6.2 The SEAC – III considered Resp. No. 4's proposal for appraisal in its 189<sup>th</sup> meeting and recommended it for grant of the EC (Para 4.7); and
- 1.6.3 The SEIAA then decided unanimously to grant the EC to Resp. No. 4's proposal/application in its 275<sup>th</sup> meeting held on 10.01.2024 (the last day of the term of the SEIAA) and uploaded the minutes of this meeting thereafter.

1.7 Thus, Appellant has not disputed that the entire process/workflow of the impugned application filed by the Respondent No. 4 was completed by 10.01.2024. In fact he has very much admitted to the same in above cited paras of the impugned Appeal. It is therefore respectfully submitted that when the entire application processing leading upto the grant of the EC has been recorded on the PARIVESH portal itself, and this reveals that the SEIAA meeting in which the decision to grant the EC was made before the expiry of SEIAA's term, it would be bad in law and stating utter falsehood if one is to allege that SEIAA granted the EC to Resp. No. 4's project after expiry of its term. It is thus evident that the EC was granted on 10.01.2024 itself. So, for the purpose of computation of the delay in filing of the Appeal, the date of the Order granting the EC should be considered as 10.01.2024 and not 08.02.2024. If one goes by this date (10.01.2024), the delay in filing the impugned Appeal is 85 days and not 56 days, which is much more in excess of the statutory grace period of 60 days granted under the proviso to S 14(3) of the National Green Tribunal Act, 2010 ('the NGT Act'). In view of the delay in the instant case being in excess of 60 days, no Appeal can be admitted as the statute (The NGT Act) itself doesn't permit to do so. Hence, the Appeal is liable to be dismissed *in-limine* on the ground of *laches*.



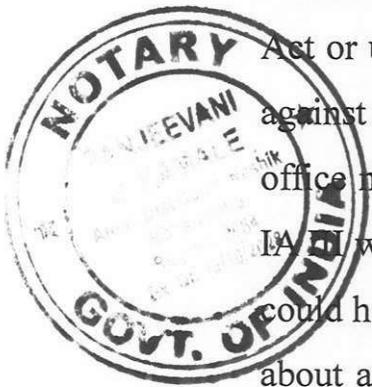
**2. Delay should not be condoned when the Appeal itself is filed on frivolous grounds and on bald allegations without adducing any documentary evidence**

2.1 If one peruses the minutes of the 189<sup>th</sup> meeting of the SEAC -III held on 8<sup>th</sup> January, 2024 (copy appended as Exhibit 'B-1') and the minutes of the SEIAA held on 10<sup>th</sup> January, 2024 (copy appended as Exhibit 'B-2'), it is evident that Appellant has filed the impugned Appeal with malice and mischief directed at

*Deena*

all the Respondents impleaded in the Appeal and more particularly against Respondent No. 3 (Secretary – SEIAA) and Respondent No. 4 (Roongta Homes LLP). There is neither an iota of evidence to suggest that the EC granted to Resp. No. 4 is without application of mind by the SEIAA nor any fact or details provided therein to indicate that Resp. No. 3 and Resp. No. 4 colluded. There are 10 (Ten) other independent and responsible Maharashtra State Government officials who were members of either the SEAC – III or the SEIAA when deliberations were undertaken in the 189<sup>th</sup> and 275<sup>th</sup> meeting respectively in which the Application of Resp. No. 4 was considered and EC granted to the same. It is obvious that the Appellant has instituted the impugned appeal to extract some quid pro quo or with some malice directed at Resp. No. 3 and 4. Once the respective Committees have uploaded their minutes which are self-explanatory and provide detailed reasoning and evidence of application of mind, alleging fraud in the process of granting of the EC is nothing but malicious.

- 2.2 It is respectfully submitted that if the Applicant had a genuine reason to pursue the matter, he has his remedies available under the Environment Protection Act or under other provisions of the law such as Registration of Complaints against any particular project on the PARIVESH Portal itself. The MOEFCC's office memorandum dated 28<sup>th</sup> April, 2021 issued under F. No. 22-37/2018-IA wherein a Compliant Mechanism has been instituted on the said portal could have been made use of by the Appellant if he was genuinely concerned about any adverse impact to the environment by grant of EC to the project "Elysian" of Respondent No. 4. Copy of the Office Memorandum is appended hereto **Exhibit 'C'**. Through the complaint mechanism, Appellant could have apprised the relevant authorities (the SEAC – III or the SEIAA) of his apprehensions of misdeeds, if any, of any concerned parties. But on generalized averments, which are nothing but mere allegations at this stage, this Hon'ble Tribunal cannot become a forum to investigate the alleged acts of misdeeds against high constitutional authorities. It is respectfully submitted that in the circumstances, it would not be proper for this Hon'ble Tribunal to entertain the impugned Appeal, which is based on mere allegations and half-baked truth that too at the hands of a person who has not been able to fully satisfy his credentials and has come to the Tribunal with unclean hands.



*[Handwritten Signature]*



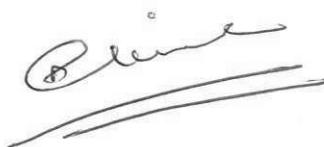
examining non-existent breaches or misfeasances alleged to have been committed by the Respondents.

### Prayer

The Respondent No. 4 humbly prays to this Hon'ble Tribunal to not condone the delay in filing the impugned Appeal and consequently dismiss the same.

Drawn By Adv. Dr. Shrikant Kamat  
Advocate for the Respondent No. 4

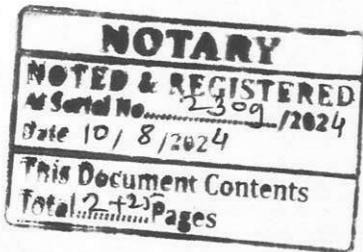


  
Authorised Signatory  
Roongta Homes LLP



## BEFORE THE NATIONAL GREEN TRIBUNAL

## WESTERN ZONE BENCH, PUNE



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4. M/s Roongta Homes LLP

... Respondents

**AFFIDAVIT**

I, Shri. Akhil Lalit Roongta, Partner of M/s Roongta Homes LLP, the Respondent No. 4, abovenamed, having my address at Shree Tirumala Ashirwad Apartment, Pethe Nagar Road, Indira Nagar, Nashik 422009 do hereby state on solemn affirmation as under:-

1. That I am one of the Partners of the Respondent Limited Liability Partnership Firm in the impugned Appeal and well conversant with the facts and circumstances of the Application for the Commercial cum Residential Project, "Elysian" which was granted Environment Clearance on 10<sup>th</sup> January, 2024 by the State Environment Impact Assessment Authority – Maharashtra (SEIAA). As such, I am fully competent and duly authorized to swear this Affidavit herein.
2. That the averments made in the accompanying Reply from Pages 1 to 8, Para 1 to 3 are drafted on my instructions and the content thereof are true and correct to the best of my knowledge and belief.
3. That, the contents of this Affidavit are true and correct to the best of my knowledge and nothing material is concealed therefrom.

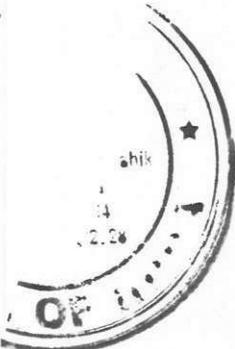
4. That the Exhibits, Annexures, Documents filed herewith are true copies of the respective originals.

*[Handwritten signature]*

**VERIFICATION**

Verified at Nashik (Maharashtra) on this 9<sup>th</sup> day of August, 2024 and the contents of the aforesaid Affidavit are true and correct to the best of my knowledge and belief.

*[Handwritten signature]*  
Deponent



*[Handwritten signature]*  
Identified by  
(Adv. Ang) P. Khatnar



**BEFORE ME**  
*Sanjeevani B. Kamale*  
**SANJEEVANI B. KAMALE**  
NOTARY, GOVT. OF INDIA  
Office : Chamber No. 19/1, Maruti Chambers  
District Court, Nashik-422 002



### 1.5 WORK FLOW

**Project Proponent (PP)** can register to get the login credentials from <http://environmentclearance.nic.in>. Thereafter, project details can be submitted along with all required documents [Form-1 etc.]. When PP submits all these details, an acknowledgement letter would be sent (by System) automatically to registered email-id of PP. Acknowledgement letter may contain some information including unique proposal number. PP may refer this unique proposal number for future reference.

**SEIAA logs-in to the portal** and scrutinizes the proposal (within 5 working days) and sends an acceptance letter to PP (after assigning SEIAA file number), if all relevant documents are uploaded properly by PP. If any document is missing or any other information is needed, SEIAA may ask PP to upload those missing information. Timeline will start only, when SEIAA accepts the proposal.

When, SEIAA sends the acceptance letter to PP, proposal details are forwarded automatically to SEAC for further processing.

SEAC can view the proposal after logging into portal and can take print out (if needed) of the entire details and then process it. After that, he/she uploads the agenda, minutes of the meeting and recommendations on the portal.

When, SEAC uploads recommendations on the portal, proposal details are forwarded automatically to SEIAA for further processing.

SEIAA will again login into portal and will conduct SEIAA meeting and then will upload agenda, minutes of the meeting and recommendations/decision on the portal.

Automatic mailer notifications will be triggered for each and every transaction committed in the OSMEC System.

The status of proposal will be updated at each transaction and the same would be reflected automatically in the reports available in public domain.





## EXHIBIT - B-1

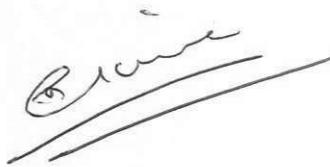
Minutes of 189<sup>th</sup> SEAC-3 Meeting (Day 01) held on 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> January, 2024

Minutes of 189<sup>th</sup> SEAC-3 meeting held on 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> January, 2024 through VC

Maharashtra SEIAA directed SEAC-3 to appraise the proposals by using information technology facilities. Hence, SEAC-3 initiated to appraise the proposals received by the SEIAA through Videoconferencing technology on Zoom platform from 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> January, 2024.

Dr. Deepak Mhaisekar, IAS Rtd.	Chairman	8 <sup>th</sup> , 9 <sup>th</sup> and 10 <sup>th</sup> January, 2024
Shri Mukund Pathak	Member	8 <sup>th</sup> , 9 <sup>th</sup> and 10 <sup>th</sup> January, 2024
Shri Dattatray Thorat	Member	8 <sup>th</sup> , 9 <sup>th</sup> and 10 <sup>th</sup> January, 2024
Shri Kiran Acharekar	Member	8 <sup>th</sup> , 9 <sup>th</sup> and 10 <sup>th</sup> January, 2024
Dr. Aseem Gokarn Harwansh	Member	8 <sup>th</sup> , 9 <sup>th</sup> and 10 <sup>th</sup> January, 2024
Shri Joy Thakur	Member Secretary	8 <sup>th</sup> , 9 <sup>th</sup> and 10 <sup>th</sup> January, 2024

Chairman welcomed the members to the 189<sup>th</sup> SEAC-3 (Day-01) Meeting.




Member Secretary

Page 1 of 48

Chairman

## EXHIBIT - B-1

Minutes of 189<sup>th</sup> SEAC-3 Meeting (Day 01) held on 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> January, 20248<sup>th</sup> January, 2024 (Day-01)

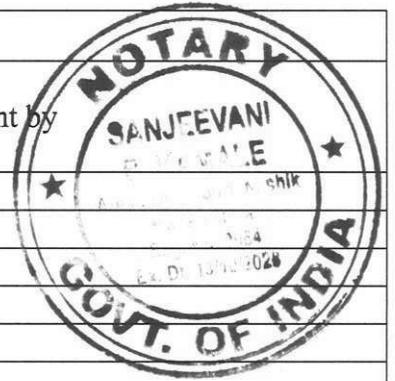
3.	SIA/MH/INFRA2/455101/2023	“Elysian” project is Residential and Commercial project by M/s. Roongta Homes LLP
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Representative of PP was present during the meeting along with environmental consultant M/s. Enviro Analysts and Engineers Pvt. Ltd.

It is noted that, the PP has submitted the application for prior environment clearance for proposed project with total plot area of 16,018.00 m<sup>2</sup>, FSI area of 79,131.43 m<sup>2</sup>, Non FSI area of 52,184.33 m<sup>2</sup> and total BUA of 1,31,315.76 m<sup>2</sup>.

**Brief information of the proposal is as below:**

1	Proposal Number	SIA/MH/INFRA2/ 455101 /2022a
2	Name of Project	“Elysian”- Residential cum Commercial Development by M/s. Roongta Homes LLP.
3	Project category	8a (B2)
4	Type of Institution	Private
5	Project Proponent	M/s. Roongta Homes LLP.
6	Consultant	Enviro Analysts and Engineers Pvt. Ltd.
7	Applied for	Environment Clearance
8	Details of previous EC	NA. Green Field Project
9	Location of the project	S.No.702/6/2, Plot No.1&2, F.P. No.430 as per T.P. scheme II, Opp. Nirmala Convent School, DK Nagar, Gangapur Road, Nashik 422013
10	Latitude and Longitude	Latitude: 20° 1'11.11"N Longitude: 73°45'46.65"E
11	Total Plot Area (m <sup>2</sup> )	16,018.00
12	Deductions (m <sup>2</sup> )	1,733.68
13	Net Plot area (m <sup>2</sup> )	14,284.32
14	Proposed FSI area (m <sup>2</sup> )	79,131.43
15	Proposed non-FSI area (m <sup>2</sup> )	52,184.33
16	Proposed TBUA (m <sup>2</sup> )	1,31,315.76
17	TBUA (m <sup>2</sup> ) approved by Planning Authority till date	FSI Area: 79,131.43 Non FSI Area: 52,184.33 Total Construction Area: 1,31,315.76 IOD No. A1/IOD/709/2023 dated 27.09.2023
18	Ground coverage (m <sup>2</sup> ) & Percentage (%)	5,996.36 & 42 %
19	Total Project Cost (Rs.)	Rs. 290.0 Cr.



Member Secretary

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Chairman

## EXHIBIT - B-1

Minutes of 189<sup>th</sup> SEAC-3 Meeting (Day 01) held on 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> January, 2024

20	CER as per MoEF & CC circular dated 01/05/2018	CER Shall be implemented as a part of EMP as recommended by SEAC/SEIAA as mentioned in OM F. No. 22-65/2017-IA.III dated September 30, 2020, and its clarification thereof		
21	Details of Building Configuration:	Reason for Modification / Change		
	Previous EC / Existing Building	Proposed Configuration		
		Building Name	Number of floors	Height of Bldg. (m)
		Wing A	Lower Ground+ Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +27 Floors	127.15
		Wing B	Lower Ground+ Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +27 Floors	127.15
		Wing C	Lower Ground+ Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +27 Floors	127.15
		Wing D	Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +32 Floors	138.40
		Wing E	Upper Ground +Ground +3 Podium + Recreational	138.40
				Tene- ment s (nos. )
				54
				54
				54
				64
				64



Member Secretary

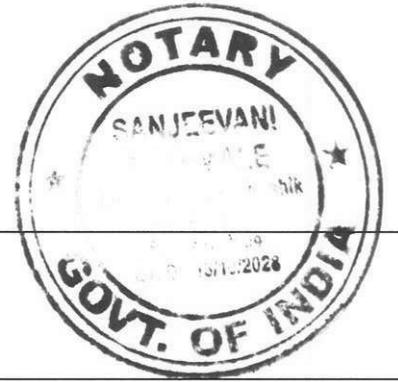
Page 3 of 48

Chairman

## EXHIBIT - B-1

Minutes of 189<sup>th</sup> SEAC-3 Meeting (Day 01) held on 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> January, 2024

			Floor + Service Floor +32 Floors			
		Club House	Ground + 2 Floors	10.95		
22	Total number of tenements	Total:290 Nos. Tenements. & 22 Nos. Shops				
23	Water Budget					
	Dry Season (CMD)	Wet Season (CMD)				
	Fresh Water	Fresh Water	234			
	Recycled	Recycled	118			
	Gardening	Gardening	-			
	Flushing	Flushing	118			
	Total	Total	352			
	Wastewater generation	Wastewater generation	285			
24	Water Storage Capacity for Firefighting / UGT(m <sup>3</sup> )	Details of UGT: Domestic: 234 m <sup>3</sup> Flushing water tank: 118 m <sup>3</sup> Fire Fighting UGT: 200 m <sup>3</sup>				
25	Source of water	From Nashik Municipal Corporation				
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	Pre-Monsoon:9-12 m Post Monsoon:6-8 m			
		Size and no of RWH tank(s) and Quantity:	NA			
		Quantity and size of recharge pits:	11 Nos. recharge pits of (4 Rooftop & 7 Surface)			
		Details of UGT tanks if any:	Details of UGT: Domestic: 234 m <sup>3</sup> Flushing water tank: 118 m <sup>3</sup> Fire Fighting UGT: 200 m <sup>3</sup>			
27	Sewage and Wastewater	Sewage generation in CMD:	285 m <sup>3</sup> /day			
		STP technology:	MBBR Process			
		Capacity of STP (CMD):	1 No. – 320 m <sup>3</sup>			
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal		
		Dry waste:	18	Handed over to		
		Wet waste:	27	Authorized vendor		
		Construction waste	27342 cum	4342 cum Top Soil will be used for Landscaping & plantation of trees. Out of which 10133 cum will be used for plot leveling		



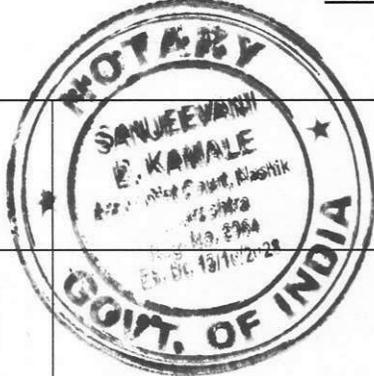
Member Secretary

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Chairman

## EXHIBIT - B-1

Minutes of 189<sup>th</sup> SEAC-3 Meeting (Day 01) held on 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> January, 2024

			internal road development & remaining 12867 cum will be sent on another site.																					
29	Solid Waste Management during Operational Phase	<table border="1"> <thead> <tr> <th>Type</th> <th>Quantity (kg/d)</th> <th>Treatment / disposal</th> </tr> </thead> <tbody> <tr> <td>Dry waste:</td> <td>623</td> <td>Handed over to Authorized Agency</td> </tr> <tr> <td>Wet waste:</td> <td>745</td> <td>Treated in OWC</td> </tr> <tr> <td>Hazardous waste:</td> <td>NA</td> <td>-</td> </tr> <tr> <td>Biomedical waste</td> <td>NA</td> <td>-</td> </tr> <tr> <td>E-Waste</td> <td>12</td> <td>Handed over to Authorized Recycler</td> </tr> <tr> <td>STP Sludge (dry)</td> <td>14</td> <td>Used as manure</td> </tr> </tbody> </table>	Type	Quantity (kg/d)	Treatment / disposal	Dry waste:	623	Handed over to Authorized Agency	Wet waste:	745	Treated in OWC	Hazardous waste:	NA	-	Biomedical waste	NA	-	E-Waste	12	Handed over to Authorized Recycler	STP Sludge (dry)	14	Used as manure	
Type	Quantity (kg/d)	Treatment / disposal																						
Dry waste:	623	Handed over to Authorized Agency																						
Wet waste:	745	Treated in OWC																						
Hazardous waste:	NA	-																						
Biomedical waste	NA	-																						
E-Waste	12	Handed over to Authorized Recycler																						
STP Sludge (dry)	14	Used as manure																						
30	Green Belt Development	<table border="1"> <tbody> <tr> <td>Total RG area (m<sup>2</sup>):</td> <td>1428.43</td> </tr> <tr> <td>Existing trees on plot:</td> <td>38</td> </tr> <tr> <td>Number of trees to be planted:</td> <td>179</td> </tr> <tr> <td>Number of trees to be cut:</td> <td>38</td> </tr> <tr> <td>Number of trees to be transplanted:</td> <td>0</td> </tr> </tbody> </table>	Total RG area (m <sup>2</sup> ):	1428.43	Existing trees on plot:	38	Number of trees to be planted:	179	Number of trees to be cut:	38	Number of trees to be transplanted:	0												
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31	Power requirement:	<table border="1"> <tbody> <tr> <td>Source of power supply:</td> <td>By MSEDCL</td> </tr> <tr> <td>During Construction Phase (Demand Load):</td> <td>100 kVA</td> </tr> <tr> <td>During Operation phase (Connected load):</td> <td>5918 KW</td> </tr> <tr> <td>During Operation phase (Demand load):</td> <td>2690 KW</td> </tr> <tr> <td>Transformer:</td> <td>630 kVA X 5 Nos.</td> </tr> <tr> <td>DG set</td> <td>400 kVA 3 No.</td> </tr> <tr> <td>Fuel used</td> <td>Diesel</td> </tr> </tbody> </table>	Source of power supply:	By MSEDCL	During Construction Phase (Demand Load):	100 kVA	During Operation phase (Connected load):	5918 KW	During Operation phase (Demand load):	2690 KW	Transformer:	630 kVA X 5 Nos.	DG set	400 kVA 3 No.	Fuel used	Diesel								
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32	Details of Energy saving	<ul style="list-style-type: none"> <li>• Auto Timer control for external &amp; common lighting.</li> <li>• Use of LED lamps in all public/ common areas.</li> <li>• Electronic V3F Drives for Elevators.</li> <li>• Solar PV Panel power for common area lighting.</li> </ul>	<p>Total saving by Saving by Solar PV panel is 6.80 %</p> <p>Total saving 21.11 %</p>																					
33	Environmental Management plan budget during Construction phase	18.07 Lakhs																						



Member Secretary

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Chairman

Minutes of 189<sup>th</sup> SEAC-3 Meeting (Day 01) held on 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> January, 2024

Environmental Management plan Budget during Operation phase				
Component	Details		Capital (lakhs)	O&M (lakhs /Y)
Storm Water	-		-	-
Sewage treatment	STP 1 No.		19.5	2.0
Water treatment	NA		-	-
RWH	11 Nos. RWH pits		22.0	1.0
Swimming Pool	-		42.0	3
Solid Waste	OWC1 No.		17.75	4.5
Hazardous waste	NA		-	-
E-waste	-		-	-
Green belt development	-		4.66	1.8
Energy saving	Solar		87.43	4.37
Environmental Monitoring	-		From MoEF&CC approved lab	8.30
Disaster Management + Lightning arrestor	-		739.34	44.33

35	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m <sup>2</sup> )
		4-Wheeler	540	540	12.5
		2-Wheeler	355	533	2.5
		Bicycles	-	-	-

36	Details of Court cases / litigations w.r.t. the project and project location if any.				
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**Deliberations:**

PP stated that, the application is for the proposed greenfield Residential cum Commercial Development project located at S.No.702/6/2, Plot No.1&2, F.P. No.430 as per T.P. scheme II, Opp. Nirmala Convent School, DK Nagar, Gangapur Road, Nashik 422013.

The proposed configuration is as below:

Building Name	Number of floors	Height of Bldg. (m)	Tenements (nos.)
Wing A	Lower Ground+ Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +27 Floors	127.15	54
Wing B	Lower Ground+ Upper Ground +Ground +3 Podium	127.15	54

Member Secretary

Page 6 of 48

Chairman

*(Signature)*

Minutes of 189<sup>th</sup> SEAC-3 Meeting (Day 01) held on 8<sup>th</sup>, 9<sup>th</sup> and 10<sup>th</sup> January, 2024

	+ Recreational Floor + Service Floor +27 Floors		
Wing C	Lower Ground+ Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +27 Floors	127.15	54
Wing D	Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +32 Floors	138.40	64
Wing E	Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +32 Floors	138.40	64
Club House	Ground + 2 Floors	10.95	

PP clarified that the mandatory RG is provided on ground.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b2.

**During discussion following points emerged:**

1. PP to submit copy of IoD.
2. PP to submit mitigation measures for soil erosion.
3. PP to submit details of green belt development plan and geo-tag the trees to be planted offsite.
4. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
5. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**Decision: - After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.**

\*\*\*\*\*



Member Secretary

Chairman



## EXHIBIT - B-2

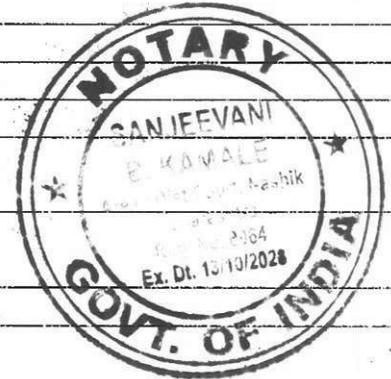
Minutes of 275<sup>th</sup> Day 1 (Part E) meeting of SEIAA held on 10<sup>th</sup> January, 2024**Discussion Item 04****Proposal No.:-** SIA/MH/INFRA2/455101/2023**Type of Project:** EC**Subject-** Environmental Clearance for "Elysian" project is Residential and Commercial project at S.No.702/6/2, Plot No.1&2, F.P. No.430 as per T.P. scheme II, Opp. Nirmala Convent School, DK Nagar, Gangapur Road, Nashik by M/s. Roongta Homes LLP**Project Details-**

Representative of PP was present during the meeting along with environmental consultant M/s. Enviro Analysts and Engineers Pvt. Ltd.

It is noted that, the PP has submitted the application for prior environment clearance for proposed project with total plot area of 16,018.00 m<sup>2</sup>, FSI area of 79,131.43 m<sup>2</sup>, Non FSI area of 52,184.33 m<sup>2</sup> and total BUA of 1,31,315.76 m<sup>2</sup>.

Brief information of the proposal is as below:

1	Proposal Number	SIA/MH/INFRA2/ 455101 /2022
2	Name of Project	"Elysian"- Residential cum Commercial Development by M/s. Roongta Homes LLP.
3	Project category	8a (B2)
4	Type of Institution	Private
5	Project Proponent	M/s. Roongta Homes LLP.
6	Consultant	Enviro Analysts and Engineers Pvt. Ltd.
7	Applied for	Environment Clearance
8	Details of previous EC	NA. Green Field Project
9	Location of the project	S.No.702/6/2, Plot No.1&2, F.P. No.430 as per T.P. scheme II, Opp. Nirmala Convent School, DK Nagar, Gangapur Road, Nashik 422013
10	Latitude and Longitude	Latitude: 20° 1'11.11"N Longitude: 73°45'46.65"E
11	Total Plot Area (m <sup>2</sup> )	16,018.00
12	Deductions (m <sup>2</sup> )	1,733.68
13	Net Plot area (m <sup>2</sup> )	14,284.32
14	Proposed FSI area (m <sup>2</sup> )	79,131.43
15	Proposed non-FSI area (m <sup>2</sup> )	52,184.33
16	Proposed TBUA (m <sup>2</sup> )	1,31,315.76
17	TBUA (m <sup>2</sup> ) approved by Planning Authority till date	FSI Area: 79,131.43 Non FSI Area: 52,184.33 Total Construction Area: 1,31,315.76 IOD No. A1/IOD/709/2023 dated 27.09.2023
18	Ground coverage (m <sup>2</sup> ) & Percentage (%)	5,996.36 & 42 %
19	Total Project Cost (Rs.)	Rs. 290.0 Cr.
20	CER as per MoEF & CC circular dated 01/05/2018	CER Shall be implemented as a part of EMP as recommended by SEAC/SEIAA as mentioned in OM F. No. 22-65/2017-IA.III dated September 30, 2020, and its clarification thereof



*[Signature]*  
Member Secretary

*[Signature]*  
Chairman

*[Signature]*

## EXHIBIT - B-2

Minutes of 275<sup>th</sup> Day 1 (Part E) meeting of SEIAA held on 10<sup>th</sup> January, 2024

21	Details of Building Configuration:					Reason for Modification / Change
	Previous EC / Existing Building	Proposed Configuration				
		Building Name	Number of floors	Height of Bldg. (m)	Tenements (nos.)	
		Wing A	Lower Ground+ Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +27 Floors	127.15	54	
		Wing B	Lower Ground+ Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +27 Floors	127.15	54	
		Wing C	Lower Ground+ Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +27 Floors	127.15	54	
		Wing D	Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +32 Floors	138.40	64	
		Wing E	Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +32 Floors	138.40	64	
		Club House	Ground + 2 Floors	10.95		
22	Total number of tenements	Total:290 Nos. Tenements. & 22 Nos. Shops				
23	Water Budget					



*Sanjeevani*  
Member Secretary

30

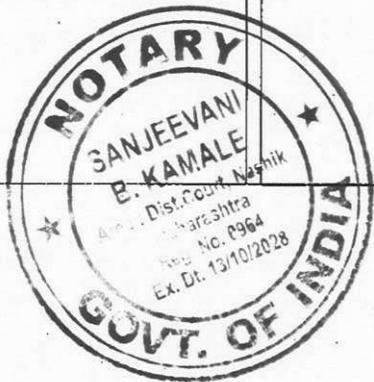
*M. S. Y.*  
Chairman

22

## EXHIBIT - B-2

Minutes of 275<sup>th</sup> Day 1 (Part E) meeting of SEIAA held on 10<sup>th</sup> January, 2024

Dry Season (CMD)		Wet Season (CMD)		
	Fresh Water	Fresh Water	234	
	Recycled	Recycled	118	
	Gardening	Gardening	-	
	Flushing	Flushing	118	
	Total	Total	352	
	Wastewater generation	Wastewater generation	285	
24	Water Storage Capacity for Firefighting / UGT(m <sup>3</sup> )	Details of UGT: Domestic: 234 m <sup>3</sup> Flushing water tank: 118 m <sup>3</sup> Fire Fighting UGT: 200 m <sup>3</sup>		
25	Source of water	From Nashik Municipal Corporation		
26	Rainwater Harvesting (RWH)	Level of the Ground water table:	Pre-Monsoon:9-12 m Post Monsoon:6-8 m	
		Size and no of RWH tank(s) and Quantity:	NA	
		Quantity and size of recharge pits:	11 Nos. recharge pits of (4 Rooftop & 7 Surface)	
		Details of UGT tanks if any:	Details of UGT: Domestic: 234 m <sup>3</sup> Flushing water tank: 118 m <sup>3</sup> Fire Fighting UGT: 200 m <sup>3</sup>	
27	Sewage and Wastewater	Sewage generation in CMD:	285 m <sup>3</sup> /day	
		STP technology:	MBBR-Process	
		Capacity of STP (CMD):	1 No. – 320 m <sup>3</sup>	
28	Solid Waste Management during Construction Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste:	18	Handed over to Authorized vendor
		Wet waste:	27	
		Construction waste	27342 cum	4342 cum Top Soil will be used for Landscaping & plantation of trees. Out of which 10133 cum will be used for plot leveling internal road development & remaining 12867 cum will be sent on another site.



*[Handwritten Signature]*

*[Handwritten Signature]*  
Member Secretary

*[Handwritten Signature]*  
Chairman

## EXHIBIT - B-2

Minutes of 275<sup>th</sup> Day 1 (Part E) meeting of SEIAA held on 10<sup>th</sup> January, 2024

29	Solid Waste Management during Operational Phase	Type	Quantity (kg/d)	Treatment / disposal
		Dry waste:	623	Handed over to Authorized Agency
		Wet waste:	745	Treated in OWC
		Hazardous waste:	NA	-
		Biomedical waste	NA	-
		E-Waste	12	Handed over to Authorized Recycler
		STP Sludge (dry)	14	Used as manure
30	Green Belt Development	Total RG area (m <sup>2</sup> ):	1428.43	
		Existing trees on plot:	38	
		Number of trees to be planted:	179	
		Number of trees to be cut:	38	
		Number of trees to be transplanted:	0	
31	Power requirement:	Source of power supply:	By MSFDCL	
		During Construction Phase (Demand Load):	100 kVA	
		During Operation phase (Connected load):	5918 KW	
		During Operation phase (Demand load):	2690 KW	
		Transformer:	630 kVA X 5 Nos.	
		DG set	400 kVA 3 No.	
		Fuel used	Diesel	
32	Details of Energy saving	<ul style="list-style-type: none"> <li>• Auto Timer control for external &amp; common lighting.</li> <li>• Use of LED lamps in all public/ common areas.</li> <li>• Electronic V3F Drives for Elevators</li> <li>• Solar PV Panel power for common area lighting.</li> </ul>	Total saving by Saving by Solar PV panel is 6.80 %	
			Total saving 21.11 %	
33	Environmental Management plan budget during Construction phase	18.07 Lakhs		
34	Environmental Management plan Budget during Operation phase			
	Component	Details	Capital (lakhs)	O&M (lakhs /Y)
	Storm Water	-	-	-
	Sewage treatment	STP I No.	19.5	2.0
	Water treatment	NA	-	-
	RWH	11 Nos. RWH pits	22.0	1.0
	Swimming Pool	-	42.0	3
	Solid Waste	OWC1 No.	17.75	4.5
	Hazardous waste	NA	-	-
	E-waste	-	-	-
Green belt development	-	4.66	1.8	

*Jak*  
Member Secretary

32

*MM*  
Chairman

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## EXHIBIT - B-2

Minutes of 275<sup>th</sup> Day 1 (Part E) meeting of SEIAA held on 10<sup>th</sup> January, 2024

	Energy saving	Solar	87.43	4.37	
	Environmental Monitoring	-	From MoEF&CC approved lab	8.30	
	Disaster Management + Lightening arrestor	-	739.34	44.33	
35	Traffic Management	Type	Required as per DCR	Actual Provided	Area per parking (m <sup>2</sup> )
		4-Wheeler	540	540	12.5
		2-Wheeler	355	533	2.5
		Bicycles	-	-	-
36	Details of Court cases / litigations w.r.t. the project and project location if any.				NA

SEAC Deliberation -

PP stated that, the application is for the proposed greenfield Residential cum Commercial Development project located at S.No.702/6/2, Plot No.1&2, F.P. No.430 as per T.P. scheme II, Opp. Nirmala Convent School, DK Nagar, Gangapur Road, Nashik 422013.

The proposed configuration is as below:

Building Name	Number of floors	Height of Bldg. (m)	Tenements (nos.)
Wing A	Lower Ground+ Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +27 Floors	127.15	54
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Wing D	Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +32 Floors	138.40	64
Wing E	Upper Ground +Ground +3 Podium + Recreational Floor + Service Floor +32 Floors	138.40	64
Club House	Ground + 2 Floors	10.95	

PP clarified that the mandatory RG is provided on ground.

The case was discussed on the basis of the documents submitted and presentation made by the proponent. All issues relating to environment, including air, water, land, soil, ecology, biodiversity and social aspects were examined. The proposal is appraised as category 8(a) b2.

  
Member Secretary

33

  
Chairman

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**EXHIBIT - B-2**

Minutes of 275<sup>th</sup> Day 1 (Part E) meeting of SEIAA held on 10<sup>th</sup> January, 2024

**During discussion following points emerged:**

1. PP to submit copy of IoD.
2. PP to submit mitigation measures for soil erosion.
3. PP to submit details of green belt development plan and geo-tag the trees to be planted offsite.
4. PP to provide electric charging facility by providing charging points at suitable places as per Maharashtra Electric Vehicle Policy, 2021.
5. PP to ensure that, the water proposed to be used for construction phase should not be drinking water. They can use recycled water or tanker water for proposed construction.

**Recommendations of SEAC-**

After deliberation, Committee decided to recommend the proposal for Environmental Clearance to SEIAA, subject to compliance of above points.

**Deliberation in SEIAA-**

Proposal is a new construction project. Proposal is recommended by SEAC-3 in its 189<sup>th</sup> meeting for grant of Environment Clearance for total plot area of 16,018.00 m<sup>2</sup>, FSI area of 79,131.43 m<sup>2</sup>, Non FSI area of 52,184.33 m<sup>2</sup> and total BUA of 1,31,315.76 m<sup>2</sup>.

During the meeting, SEIAA asked PP regarding the provision of RG. PP submitted that, they have provided mandatory RG having area of 1428.43 m<sup>2</sup> on mother earth without any construction. SEIAA asked PP to submit area undertaking to that effect. PP submitted the same dated 10.01.2024.

SEIAA further observed that, PP has obtained CFO NOC for Wing D and E, up to 127.15 m height only. SEIAA decided to restrict the EC as per CFO NOC.

SEIAA also asked PP to submit undertaking regarding the complying the SEAC conditions. PP submitted the same dated.

SEIAA after deliberation decided to grant EC for-FSI-79,131.43 m<sup>2</sup>, Non FSI-52,184.33 m<sup>2</sup>, total BUA-1,31,315.76 m<sup>2</sup>. (Plan approval No-TPD/VS/709/2023, dated-27.09.2023)

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

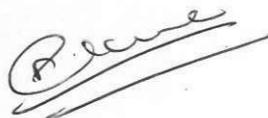
1. PP has provided mandatory RG area of 1428.43 m<sup>2</sup> on mother earth without any construction. Local planning authority to ensure the compliance of the same.
2. This EC is restricted for Wing D and E up to 127.15 m height only as per CFO NOC.
3. PP to keep open space unpaved so as to ensure permeability of water. However, whenever paving is deemed necessary, PP to provide grass pavers of suitable types & strength to increase the water permeable area as well as to allow effective fire tender movement.
4. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
5. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA III dt.04.01.2019.
6. SEIAA after deliberation decided to grant EC for-FSI-79,131.43 m<sup>2</sup>, Non FSI-52,184.33 m<sup>2</sup>, total BUA-1,31,315.76 m<sup>2</sup>. (Plan approval No-TPD/VS/709/2023, dated-27.09.2023)

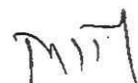
**SEIAA Decision-**

SEIAA after deliberation decided to grant Environment Clearance.

  
Member Secretary

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Chairman

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## EXHIBIT - C

F. No 22-37/2018-IA III  
 Government of India  
 Ministry of Environment, forest and Climate Change  
 (IA-III Section)

Indira Paryavaran Bhawan  
 Jor Bagh Road, New Delhi-3  
 e-mail: sharath.kr@gov.in

Dated: 28<sup>th</sup> April, 2021

OFFICE MEMORANDUM

**Sub:** Registration of Complaints through PARIVESH portal – Regarding.

\*\*\*\*\*

With effect from dated 04.03.2021, Ministry has made the provision for online registration of complaints regarding issues related to the submission of applications for clearances administrated by this Ministry, reply to EDS/ADS, software related, etc.

2. In light of the above, Project Proponents are advised to ensure that the complaints are submitted to the Ministry through PARIVESH only. Henceforth, no complaints shall be entertained, if submitted through modes other than complaint module in PARIVESH.

This issues with the approval of the Competent Authority

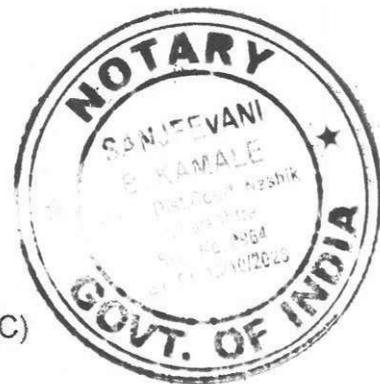
*Sharath*  
 28/4/21  
 (Sharath Kumar Pallerla)  
 Director (CPC)

**To**

1. The Chairman, all the SEIAAs
2. The Member Secretary, all the SEIAAs
3. The Chairman, all the EACs
4. The Member Secretaries, all the EACs

**Copy to:**

1. PS to Hon'ble Minster (EF&CC)/PS to Hon'ble MoS (EF&CC)
2. PPS to Secretary (EF&CC)
3. PPS to AS (RA)/AS (RS)
4. PPS to JS(SKB)
5. PPS to DDG, NIC
6. Sr. Director, NIC
7. Director, IA-Policy



Page 1 of 1

*Sharath*